NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP No. 274/Chd/J&K/2017

Under Section 252 (3) of the Companies Act, 2013.

In the matter of:

Zoor Touristry Private Limited ...Petitioner
Vs.
Registrar of Companies, Jammu ….Respondent

Present: Mr. Mohd. Azeem, Advocate for petitioner.
Dr. Raj Singh, Registrar of Companies, Himachal Pradesh on behalf of Registrar of Companies, Jammu & Kashmir.
Mr. Ram Avtar Sharma, Income Tax Officer, Ward-3(1), Srinagar.

Learned counsel for the petitioner-company filed affidavit of service. Mr. Ram Avtar Sharma, Income Tax Officer, Ward-3 (3), Srinagar is present and filed the report of the concerned Income Tax Officer stating therein that the petitioner-company has filed Income Tax Returns from the assessment years 2014-15 to 2017-18 and there is no outstanding demand against the company. Report of Registrar of Companies, Jammu & Kashmir, Jammu has also been received.

It is noticed that the affidavit of the authorised representative in support of the petition is neither original nor duly attested. It is also not dated. The matter is adjourned to 05.03.2018 for arguments. The proper affidavit in conformity with the National Company Law Tribunal Rules, 2016 be filed at least one week before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 25, 2018
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